CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram:
Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date: 27.9.2011

In the matter of

Empanelment of Designated Independent Agencies/Individual Experts for the Purpose of Vetting of Capital Cost of Hydro Electric Project

ORDER

Third proviso to clause (ii) of regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) regulations, 2009 provides that the "Commission may issue guidelines for vetting of capital cost of hydro electric project by independent agency or expert and in that event the capital cost has vetted by such agency or expert may considered by the Commission determining the tariff of hydro generating station." The Commission has notified the guidelines for vetting of capital cost of hydro electric project on 2nd August, 2010. Para 5(1) of the guidelines provides as under:

"(1) The Commission shall publish on its website a panel of Designated Independent Agencies/Experts for vetting the capital cost of the hydroelectric projects:

Provided that the Commission may at its discretion add or delete the names of Designated Independent Agencies/Experts for the reasons to be recorded in writing. Breach of confidentiality agreement as referred to in para 8(9) of these guidelines would be one of such reasons."

2.   In accordance with the above provision, the Commission hereby empanels SNC – LAVALIN Engineering India Pvt. Ltd., New Delhi as designated

independent agency /expert for the purpose of vetting of the capital cost of hydro electric projects.

3.   The hydro generating companies shall be required to chose the designated independent agency/expert out of the panel mentioned in para 2 of the order dated 14.9.2010 and this order, in accordance with the procedure provided in para 5(3) to (6) of the guidelines.

Sd/-	sd/-	sd/-	sd/-
(M. DEENA DAYALAN)	(V. S. VERMA)	(S. JAYARAMAN)	(Dr. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON